

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 830/97

New Delhi this the 17th day of November 1997

Hon'ble Shri S.R. Adige, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Paramjit Singh,  
S/O Shri Harbans Singh,  
R/O Village Talapur,  
Distt. Ropal (Pb).

(By Advocate: Shri Sunil Rana  
proxy for Shri Rajnish Bhatnagar)

.....Applicant

Versus

1. Union of India through  
Lt. Governor of Delhi  
through Commissioner of Police,  
Police Head Quarter,  
New Delhi- 110 002
2. Principal, P.T.S. Jharoda  
Shri N.S. Rana,  
Add. C.P.  
Delhi Police Delhi.
3. Addl. Dy. Commissioner of Police,  
West Distt. New Delhi.

.....Respondents

(By Advocate: Shri Raj Singh proxy for  
Shri Arun Bhardwaj)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

We have heard Shri Sunil Rana learned proxy counsel  
for Shri Rajnish Bhatnagar for the applicant and Shri Raj Singh  
learned proxy counsel for Shri Arun Bhardwaj for the  
respondents.

2. Counsel on either side state at the Bar that an  
identical case bearing OA No. 2410/96 titled as Parminder  
Kumar Vs. Union of India & Ors and its connected cases have

been disposed of by judgement dated 24.10.97 and pray that the present OA may also be disposed of in terms of the aforesaid judgement.

3. We direct accordingly, and the OA stands disposed of in terms of the aforesaid judgement. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S.R. Adige

Vice-Chairman (A)

cc.